

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 603
546/59/PB/2019

IN THE MATTER OF:

Mrs. Madhu Verma and Anr.

...APPLICANT

Vs.

M/s. Majestic Holdings Pvt. Ltd. and Ors.

...RESPONDENT

Section

U/s 59 of Comp. Act, 2013

Order delivered on 18.05.2023
(Virtual Hearing)

Coram:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Mr. Abhimanyu Bhandari, Mr. Arjun Syal, Mr. Avishkar Singhvi and Mr. Shreyan Das, Advs.

For the Respondent

:Mr. Sunil Dalal, Sr. Adv., Mr. Swapnil Gupta, Mr. Abhinav Mishra, Ms. Manisha Saroha and Mr. Arun Arav, Advs.

ORDER

On the request made by Ld. Counsel appearing for both the parties the matter is adjourned by one week. List the matter for final arguments on **13.07.2023**. In the meantime, the parties are at liberty to file written submissions.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Bachu Venkat Balaram Das)
Member (J)